

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD**

**TUESDAY, THE FOURTH DAY OF AUGUST
TWO THOUSAND AND TWENTY SIX**

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HONOURABLE SRI JUSTICE G.M. MOHIUDDIN**

WRIT APPEAL NO: 803 OF 2026

Writ Appeal under clause 15 of the Letters Patent Appeal preferred against the Order dated.06/05/2026 in W. P. No.15255 of 2026 on the file of the High Court.

Between:

Syed Abrar Hussain, S/o. Late. Syed Jaffer Hussain, Aged about 55 years,
Occ. Business, R/o.H,No.10-3-928, Vijay Nagar Colony, Malicpally,
Hyderabad.

...APPELLANT /RESPONDENT No. 4 IN WP.No. 15255 of 2026

AND

1. B.Rosayya, S/o. B.Koteswara Rao, Aged about 68, Occ. Business, R/o.House No.10-3-883/B-35/F-3, Vijayanagar Colony, Hyderabad-500057.
2. State of Telangana, Rep. by its Principal Secretary, Municipal Administration and Urban Development Department, Secretariat, Hyderabad - 500022
3. Greater Hyderabad Municipal Corporation, Rep. by its Commissioner, LowerTank Bund Road, Hyderabad-500063.
4. Greater Hyderabad Municipal Corporation, Rep. by its Deputy Commissioner, Circle No.34, Khairtabad, Hyderabad-500004.

...RESPONDENTS /RESPONDENTS

I.A. NO: 3 OF 2026

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the operation of the orders dt. 06.05.2026 passed in W.P.No. 15255 of 2026 pending disposal of the writ appeal

Counsel for the Appellant: SRI. MOHAMMED HABEEBUDDIN

**Counsel for the Respondent No. 1: SRI J. PRABHAKAR SENIOR COUNSEL
REP SRI. D B CHAITANYA**

**Counsel for the Respondent No. 2 : GP FOR MUNICIPAL ADMINISTRATION
AND URBAN DEVELOPMENT**

**Counsel for the Respondent Nos. 3&4: SRI MIDDE ARUN KUMAR,
SC FOR GHMC**

The Court made the following: JUDGMENT

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD**

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH

AND

THE HON'BLE SRI JUSTICE G.M.MOHIUDDIN

WRIT APPEAL No.803 of 2026

DATED: 04.08.2026

Between:

Syed Abrar Hussain

... Appellant

AND

B.Rosayya & 3 others

... Respondents

JUDGMENT:

Mr. Mohammed Habeebuddin, learned counsel appears for the appellant/respondent No.4.

Mr. J.Prabhakar, learned Senior Counsel represents Mr. D.B.Chaitanya, learned counsel for respondent No.1/writ petitioner.

Mr. Midde Arun Kumar, learned Standing Counsel for Greater Hyderabad Municipal Corporation (GHMC) appears for respondent Nos.3 and 4.

2. Respondent No.4 is the appellant being aggrieved by the impugned order dated 06.05.2026 passed in W.P.No.15255 of 2026 whereby the writ petition was disposed of with a direction to GHMC-respondent No.3 therein to consider

the undertaking submitted by respondent No.1/writ petitioner dated 05.05.2026 and pass appropriate orders with regard to de-sealing of the subject premises, strictly in accordance with law, within a period of two weeks from the date of receipt of copy of the order. After passing of the impugned order, a reasoned order has been passed by the GHMC on 24.07.2026.

3. The said order has been placed on record by learned counsel for the appellant himself. He submits that since the impugned order has been acted upon, the present appeal has become infructuous.

4. In view of the aforesaid development, the instant Writ Appeal is disposed of as infructuous. There shall be no order as to costs.

Miscellaneous applications pending, if any, shall stand closed.

**SD/- N.SRIHARI
DEPUTY REGISTRAR**

//TRUE COPY//



SECTION OFFICER

To,

1. The Principal Secretary, Municipal Administration and Urban Development Department, Secretariat, Hyderabad - 500022
2. The Commissioner, Greater Hyderabad Municipal Corporation, Lower Tank Bund Road, Hyderabad-500063.
3. The Deputy Commissioner, Greater Hyderabad Municipal Corporation, Circle No.34, Khairtabad, Hyderabad-500004.
4. One CC to SRI. MOHAMMED HABEEBUDDIN Advocate [OPUC]
5. Two CCs to GP FOR MUNICIPAL ADMINISTRATION AND URBAN DEVELOPMENT, High Court for the State of Telangana, at Hyderabad [OUT]
6. One CC to SRI. D B CHAITANYA Advocate [OPUC]
7. One CC to SRI. MIDDE ARUN KUMAR, SC FOR GHMC [OPUC]
8. Two CD Copies

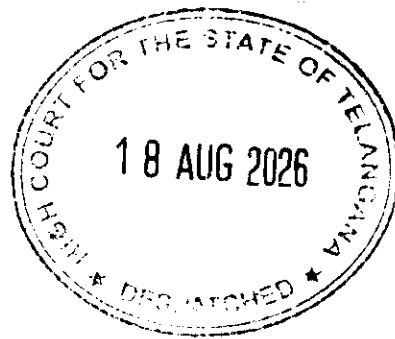
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HIGH COURT

DATED: 04/08/2026

**JUDGMENT
WA.No.803 of 2026**



**DISPOSING OF THE WRIT APPEAL AS
INFRUCTUOUS WITHOUT COSTS**

⑪
Lps
14/8/26